(b) if so, the total number of camels available in the two States;

Written Answers

- (c) whether any annual export ceiling has been fixed for milching and breeding purposes;
- (d) if so, what is the annual export of camete during the last five years, vear-wis:; and
- (e) w 1ether Government are aware that camels are smuggled across the the borders and eventually shipped to the Gulf countries?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRI-CULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) All India Livestock Census, which includes enumeration of camels, is conducted quinquennially.

- (b) As per Livestock Census 1982 (Provisional), camel population in the State of Gujarat and Rajasthan were 74,382 and 7,52,887 respectively.
- (c) No, Sir, Export of camels is allowed on merit for breeding purposes only.
- (d) The number of camels allowed for export yearwise are as under:—

1980-81		Nil
1981-82		Nil
1982-83		75
1983-84		75 Nil
1984-85		One

(e) Reports received by the Govt. of India do not indicate smuggling of camels accross the borders and their eventual shipping to the Gulf countries.

## Tenders for purchase of fishing **Boats**

2034. DR. SHYAM SUNDER MOHAPATRA: Will the Minister of AGMICULTURE be pleased to

(a) whether it is a fact that global tenders for the purchage of any fishing I pats are required to be called;

- (b) if so, what are the reasons for not adopting such a system in India;
- (c) what steps have been taken by Government to make a thorough cost analysis of the cost of Indian made boats also, being financed by the S. D.F.C is-a-vis foreign boats; and
- (d) what is the existing structure for safeguarding the interests of the country in this matter?

THE MINISTER OF STATE IN THE DEPARTMENT AGRICULTURE AND COOPERA-TION (SHRI YOGENDRA MAK-WANA): (a) and (b) The deep sea fishing vessels are being acquired by fishing companies who are free to select the type of fishing vessels and source of supply. As such the question of Global Tenders does not arise.

(c) and (d) The cost of Indian made boats is being thoroughly scrutinised by an Inter-ministerial Committee before they are recommended for financing by the Shipping Development Fund Committee. The cost of imported boats is considered by the Inter-ministerial Fishing Vessels Acquisition Committee and the Screening Committee before the cases are recommended for import and S.D.F.C. financing. The indigenous trawller building yards are provided 33 % subsidy on the cost of construcion. In addition, there is also a 10% price preference in respect of Indian built fishing vessels?

## Paharias Community in Santhal Pargana and Sahebganj District of Bihar

2035. SHRI RAM NARESH KUSHAWAHA: Will the Minister of WELFARE be pleased to state:

(a) whether Government are aware that the paharia Community in Santhal Pargana and Sahebganj district in Bihar is facing extinction and the tribe is likely to become extinct within the next 15 to 20 years with the present rate of deaths;

- (b) if so, what are the reasons therefor: and
- (c) what steps has been taken by Government to save the tribe?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO):

(a) to (c) There is no positive evidence, to indicate that paharia tribe is declining in population. The population trend of Paharia tribe during 1961-71 Census was as follows:

Population		
	1961	1971

- (i) Sauria paharia 55,606 59,047
- (ii) Mal paharia 45,423 48,636

The 1981 tribe-wise Census population figures have not been finalised. Both groups of paharia have been identified as primitive for according special treatment for their development. The Government of India provided Special Central Assistance of about Rs. 207.08 lakhs during the Sixth Plan period for taking up developmental programmes for the nine tribel groups indentified as primitive in the State-Beneficiary oriented programmes including health and education are taken up for these groups. Gram Sabhas have been organised to render assistance to these communities in their economic upliftment. Government sanctions grant-in-aid to these Gram Sabhas. Credit facilities at concessional rate of interest are extended to the members through respective Gram Sabhas.

## बरोगी उर्वरक कारखाने के महाप्रबन्धक के विरुध भ्रष्टाचार के ग्रारोप

2036. श्री हुक्मदेव नारायण यादवः क्या कृषि मंत्री यह बताने की कृपा करेगे कि :

(क) क्या यह सच है कि कुछ मंसद सदस्यों ने 19 सितम्बर, 1985 को उनके लिखे अपने पत्न में बरौनी उर्वरक कारखाने के महाप्रबन्धक के विरुद्ध भ्रष्टा-चार के गंभीर आरोप लगाए हैं तथा उन आरोपों की जाच करने की मांग की है, यदि हां, तो इस संबंध में क्या कार्यवाही की गई है; और

(ख) क्या सरकार को यह जानकारी है कि भ्रष्टाचार के ब्रारोपों से संबंधित सभी दस्तावेजों को नष्ट किया जा रहा है ?

उर्वरक विभाग में राज्य मंत्री (श्री कें ० नटवर सिंह ): (क) माननीय सदस्य ने दिनांक 12 अगस्त, 1985 तथा 19 सितम्बर, 1985 के अपने पत्नों में बरौनी उर्वरक संयंत्र के प्रवन्धकों द्वारा खाली ड्रमों तथा प्रयुक्त मोबिल आयल के विक्रय, वर्दी हेतु कपड़े, कों वले को तोंड़ने के लिए लाईम बीडर, पोलीयान के यैलो की खरीद, ने फथा/कोयले के अपन्यय, यूरिया के स्टाक में कमी मरम्मत पर अपन्यय आदि से संबंधित मामलो में कुछ कथित अनियमितताओं की और ध्यान आकर्षित किया।

हिन्द्स्तान फर्टिलाइजर कार्पोरेशन न मूचित किया है कि प्रबन्धकों ने उक्त **ग्रारोपों की जांच की थी । विभिन्न** दस्तावेजो की जांच करने तथा वास्तविक जांच के पश्चात् विभागीय समिति ने बरौनी सिलो में ग्रप्रल-मई, 1983 के माह तक 11,000 टन यूरिया की कमी पाई । समिति ने विचार व्यक्त किया कि यह कमी मुख्यतः रिकार्डिग उपकरण में खराबी के कारण थी। प्रारम्भिक जांच के पश्चात् खाली ड्रमों की बिकी का मामला केन्द्रीय सतर्कता **ग्रायोग को सौप दिया गया है । शेष** सभी ग्रारोप तथ्यहीन पाये गये है।

(ख) इस संबंध में सरकार के पास कोई भूचना नहीं है। तथापि , निगम को इस संबंध में सारी स्थिति की पूर्णतयः जांच करने के लिये कहा गया है।

2037. [Transferred to the 16th December, 1985.]